

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 163 of 1992
~~XXX~~

DATE OF DECISION 30.3.1992

Shri Narendra Kantilal Shah Petitioner

Shri N.R. Sahani Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri B.B. Naik Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt : Member (J)

The Hon'ble Mr. R. Venkatesan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Narendra Kantilal Shah,
B-2, Dev Apartments,
Opp : Terrace Apartments,
Near Commerce College,
Ahmedabad.

: Applicant

(Advocate : Mr. N.R.Sahani)

VS.

1. Union of India,
(Notice to be served through
the Secretary, Labour Deptt.)
Shram Shakti Bhavan,
New Delhi.

2. Regional Provident Fund Commissioner,
Bhavishyanidhi Bhavan,
Nr. New Reserve Bank of India,
Income Tax Circle,
Ashram Road,
Ahmedabad.

: Respondents

(Advocate : Mr. B.B. Naik)

O R A L - O R D E R

O.A.No.163 of 1992

Date : 30.3.1992.

Per : Hon'ble Mr. R.Venkatesan

: Member (A)

The applicant has been transferred by the impugned order to Rajkot from Ahmedabad and has prayed for being retained in Ahmedabad. He had also prayed for interim order directing the respondents to maintain ~~status quo~~. An interim order was passed on 24.3.1992 to the effect that if he had not been relieved, ~~status quo~~ might be maintained. The applicant has filed an additional affidavit today enclosing an order of the respondents dated 23rd March, 1992 by which he stood relieved on the afternoon of that date. This would make the stay infructuous.

2. We have heard the learned counsel for the applicant today. The applicant had not submitted any representation to the respondents against his transfer giving the grounds that for his being retained at Ahmedabad. We dispose of this application by a direction that the applicant may submit a representation within ten days of receipt of the order to the respondents against his transfer, with a copy to Central Provident Fund Commissioner, the respondent no.1. The respondents are further directed to consider the representation and pass an appropriate order within one month thereafter. The learned counsel for the applicant prays that the applicant may be allowed to remain on leave until his representation is decided. We also direct that the respondents consider his leave application, if he submits one, according to rules.

Application is disposed of as above.



(R. Venkatesan)
Member (A)



(R.C. Bhatt)
Member (J)

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